

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OAs.311/95, 312/95, 314/95, 315/95, 316/95, 317/95

Dated this the 18th Day of September, 1995.

Hon'ble Shri S.R. Adige, Member(A).

Hon'ble Dr. A.Vedavalli, Member(J).

OA.311/95

Shish Pal Singh,
House No.92,
Krishi Kunj,
Pusa, New Delhi 110 012.

OA.312/95

Santosh Kumar Yadav,
I-142, Chirya Colony,
Indian Agricultural Research Institute,
Pusa, New Delhi.

OA.314/95

Premnath Poddar,
II-A.17,
Chiraya Colony,
I.A.R.I. Pusa, New Delhi.

OA.315/95

Devinder Thakur,
II-272, Krishi Kunj,
I.A.R.I. Pusa, New Delhi-110 012.

OA.316/95

Vijay Kumar,
I-215,
Chiriya Colony,
I.A.R.I. Pusa, New Delhi 110 012.

OA.317/95

Ram Parvesh Rai,
II-8-16,
Chiraya Colony,
I.A.R.I. Pusa, New Delhi.

...Applicants

By Advocate: Shri H.L. Hans.

versus

1. Union of India through its Secretary, Ministry of Agriculture, Krishi Bhawan, New Delhi.
2. Indian Council of Agricultural Research through its Director General Krishi Bhawan, New Delhi.
3. Indian Agricultural Research Institute through its Director, Pusa, New Delhi.

4. Joint Director (Administration),
Indian Agricultural Research Institute,
Pusa, New Delhi.
5. Basant Kappar,
S/o Pyare Kappar
6. Raj Pal S/o Datta Ram
7. Ram Iqbal S/o Sindeshwar
8. Jaikumar S/o K. Prasad
9. Mahender Rai S/o Sudama Rai
10. Ajay Kumar Singh S/o Avdesh Singh
11. Vijay Kumar S/o Shri Kapil Dev
12. Anwar Ali S/o Mohd. Gulam Rasool
13. Raj Kumar S/o Mange Singh
14. Amar Nath S/o Sheetal Shan.....Respondents
in all the above OAs.

By Advocate: Shri Vijay Choudhary.

O R D E R (Oral)

(By Hon'ble Shri S.R. Adige)

All these OAs admittedly involving identical question of law and facts. They are disposed of by this composite order, a copy of which should be placed in all the OAs.

2. We have heard the learned counsel for both parties.
3. The learned counsel for the respondents has very fairly conceded at the bar, in the background of the contents of the reply filed by the respondents, that each of the applicants in these OAs has ^{worked earlier in time} ~~been engaged~~ as casual labours than respondents No.9 to 14 in each of these OAs. He has also stated that the applicants in each of these OAs have been disengaged from service for reasons of which he is not aware, and which have not been disclosed in the respondents replies to the OAs.

4. In the light of these submissions made by respondents counsel, we dispose of these OAs with a direction to the respondents to consider the applicants immediately for reengagement as casual labours, in preference to outsiders and those with overall lesser length of service, subject to availability of work, and in accordance with the rules and instructions on the subject. Thereafter, those who become eligible for grant of temporary status in terms of the scheme formulated by the Department of Personnel and Training for grant of temporary status and regularisation of casual workers should be so considered by way of a detailed, reasoned and speaking order in accordance with law under intimation to each of the applicants with fixation of appropriate seniority. No costs.

(DR. A. VEDAVALLI)
MEMBER(J)

(S.R. ADIGE)
(MEMBER(A))

/kam/